

TO BE PUBLISHED IN PART II SECTION 3(ii) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
CENTRAL BOARD OF DIRECT TAXES
NEW DELHI: DATED THE 21st NOV., 1978.

NOTIFICATION
(INCOME-TAX)

No. 2588 (F.No. 176/85/78-IT(AI)): In exercise of the powers conferred by sub-section (2)(b) of Section 80G of the Income-tax Act, 1961 (43 of 1961) the Central Government hereby notifies Arunigu Lakshminarasimhaswamy Temple, Polur, North Arcot District, to be a place of public worship of renown throughout the State of Tamil Nadu for the purposes of the said section.

Sd/-
(M. SHASTRI)

UNDER SECRETARY: CENTRAL BOARD OF DIRECT TAXES

To
The Manager,
Government of India Press,
Ring Road Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Tamil Nadu-II, Madras with reference to his letter No. C.No. 1212(43)/78-II dated 28.9.78.
2. He is requested to check up the position regarding the utilisation of the donations by obtaining relevant accounts from the respective religious authorities every year.
2. All Other Commissioners of Income-tax.
3. The Comptroller & Auditor General of India, New Delhi.
4. All Chambers of Commerce in Tamil Nadu.

Sd/-
(M. SHASTRI)

UNDER SECRETARY: CENTRAL BOARD OF DIRECT TAXES.

ATJEDD

AUTHORISED FOR ISSUE

NO. CC/IT(AI)/2495/812/RSP/78.

ASSISTANT DIRECTOR (RS&P).

* SHARMA *